

Sr. No. 79/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
IA No. 147/JPR/2022
CP No. (IB)- 100/10/JPR/2021
Under Section 10 of IBC, 2016

In the matter of:

KCK Jewels Limited

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Saumil Sharma, Adv.

ORDER

IA No. 147/JPR/2022:

This IA has been filed for withdrawal of the company petition in light of out of Court compromise/ settlement within the parties. Copy of settlement has been annexed with this application. It has been stated that payment of a total amount of Rs. 4,16,00,000/- has been made by the Applicant to the ICICI Bank. In view of the above, permission is granted for withdrawal of the application. CP No. (IB)- 100/10/JPR/2021 is dismissed as withdrawn in terms of settlement.

CP No. (IB)- 100/10/JPR/2021:

In view of the order passed in IA No. 147/JPR/2022, the instant CP is dismissed as withdrawn.


(Deep Chandra Joshi)
Judicial Member


(Raghu Nayyar)
Technical Member

April 1, 2022
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Assistant Registrar
National Company Law Tribunal
Jaipur

5 APR 2022